

(c) and (d) At present, the Super Bazar do not have any proposal to discard the decentralisation of accounting system and unify the same.

#### Trial Court

4713. SHRI PAWAN DIWAN :  
SHRI RAM KRIPAL YADAV :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware of the Supreme Court recent verdict that the precious time of the trial courts should not be wasted for deciding the future dates of the cases and to complete the related legal procedure of the cases to be considered by the trial courts;

(b) whether the Government propose to issue direction to all the State Governments for advising the trial courts to implement the ruling of the Supreme Court with immediate effect so that the number of pending cases with them is reduced and to identify all such cases which can be covered and closed under the said ruling and not to admit such cases in future; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir.

(b) and (c) Under Article 141 of the Constitution of India, the law declared by the Supreme Court shall be binding on all courts within the territory of India.

#### Detection of Live Bombs

4714. SHRI MANGAL RAM PREMI :  
SHRI KAMESHWAR PASWAN :  
SHRI MOHAN RAWALE :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned "Live Bombs being sold for Scrap" appearing in *Indian Express*, dated February 21 1997;

(b) if so, the details thereof;

(c) whether any inquiry has been conducted in this regard;

(d) if so, the outcome thereof; and

(e) the action taken against the culprits?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to

(e) As per information furnished by the State Government of Rajasthan, live bombs alongwith other scrap materials were sold to the Kabari shop owner which were collected from the Field Firing Range, Mahajan. One of the bombs exploded as a result of which 4 persons were killed and three injured. The State Government had appointed the sub-divisional magistrate of Hanumangarh to enquire into the incident. The enquiry revealed that the explosion occurred as a result of hammering the scrap by Shri Pala Ram who was one of the deceased. The State Government has also informed that in the absence of eye witness the army personnel who sold scrap to the Kabari shop owner could not be identified. It was however decided that both Army and State authorities will keep a strict watch to prevent occurrence of such mishaps in future by checking illegal collection of scrap from the Field Firing Range.

#### Persons killed by Blueline Buses

4715. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons killed by Blueline/Redline buses in Delhi during 1996 till date;

(b) the number of drivers arrested and finally convicted for killing the people during 1996;

(c) the number of vehicles involved in the accidents;

(d) whether the rule regarding deploying two drivers for each bus is enforced strictly by the enforcement agency;

(e) whether cases of harassment of small vehicle drivers at the law of police have been brought to the notice of authorities during the last one year; and

(f) if so, the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) The number of persons killed in road accidents on Delhi roads by blueline/redlines buses is as under :

Year	Persons killed
1996	204
1997 (upto 30.4.97)	54

(b) During the year 1996, 394 drivers were arrested, of whom one driver has since been convicted.

(c) 174 vehicles in 1996 and 114 in 1997 (upto 30.4.97) were involved in road accidents.

(d) The law provides that no adult motor transport worker shall be, except in cases of long distance routes, required or allowed to work for more than 8 hours a day and